

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 3534 TO BE ANSWERED ON: 13.03.2026

Distribution of Fertilizers

**3534 MD. RAKIBUL HUSSAIN:
SHRI GOPAL JEE THAKUR:
SHRI UTKARSH VERMA MADHUR:**

Will the **Minister of Chemicals and Fertilizers** be pleased to state:

(a) whether it is a fact that high fertilizer prices, artificial scarcity and instances of forced black- marketing have adversely affected small and marginal farmers particularly in Assam, if so, the details thereof;

(b) the steps taken by the Union Government in coordination with the State Governments, District Authorities, Agriculture Department and Fertilizer Units to strengthen and monitor continuous and equitable availability and distribution of fertilizers to farmers;

(c) the number of complaints received by the Union and State Government regarding overpricing, hoarding and black-marketing of fertilizers during the last three years;

(d) the number of inspections, raids and enforcement drives conducted to check illegal movement, hoarding, black marketing and overpricing, State/district-wise including Assam and Darbhanga district of Bihar;

(e) the procedure adopted to detect and check the supply of inferior quality fertilizers; and

(f) the details of action taken against violators, including suspension or cancellation of licences, penalties imposed and prosecutions initiated?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS

(SMT. ANUPRIYA PATEL)

(a) to (f) Following steps are taken by the Government every season for ensuring timely and adequate availability of all fertilizers in the country:

- (i) Before the commencement of each cropping season, Department of Agriculture and Farmers Welfare (DA&FW), in consultation with all the State Governments, assesses the State-wise & month-wise requirement of fertilizers.
- (ii) On the basis of requirement projected by DA&FW, D/o Fertilizers allocates adequate quantities of fertilizers to States by issuing monthly supply plan and continuously monitors the availability.
- (iii) The movement of all major subsidized fertilizers is monitored throughout the country by an on-line web-based monitoring system called integrated Fertilizer Management System (iFMS).
- (iv) The State Governments are regularly advised to coordinate with manufacturers and importers for streamlining the supplies through timely placement of indents.
- (v) Regular coordination meetings are held with Ministry of Railways for giving sufficient rakes, priority to fertilizers and for timely evacuation of rakes for States.
- (vi) The distribution of fertilizers within the State at district level is done by the concerned State government.

In view of above, it is submitted that the availability of fertilizers has remained adequate in the country during the ongoing Rabi 2025-26 season.

Further, Department of Agriculture & Farmers' Welfare in consultation with the State Government is regularly monitoring the enforcement action taken by State Government against the cases of Black marketing, Hoarding, Sub-standard and Diversion on weekly basis. In the country, from 01.04.2025 to 06.03.2026, 4,60,840 raids have been conducted with 16,160 show cause notices issued, 6,782 licenses suspended/cancelled and 817 FIRs registered against defaulters. DA&FW regularly pursues with the State Government to strictly implement the enforcement action against the defaulters. Besides, as informed by DA&FW, a comprehensive multilevel mechanism namely, Dharti Mata Bachao Abhiyan with Committees constituted at Village level, Sub Division (taluka/tehsil) & District Level was initiated in the Month of August , 2025. Under the program, Dharti Mata Bachao Nigrani Samiti will be constituted at Village level to be headed by Gram Pradhan, Sub Division Level Committee will be headed by Sub Divisional Magistrate and District level Committee will be headed by District Magistrate. The Samiti is to monitor excessive sale of fertilizers to particular individuals or group of individuals in panchayat, ascertaining the reason for the same and informing district & sub-division authorities in case of diversion for non agricultural use / cross border smuggling. Such surveillance mechanism, which will keep tab on any illegal diversion of fertilizers as well as on production/distribution of spurious or fake fertilizers. As on date 1,71,150 Gram level panchayat Committee, 2,286 Sub Divisional Level Committee and 467 District level Committee have been formed across the country. The State-wise

details of enforcement activities performed by the States during the period 01.04.2025 to 06.03.2026, as informed by them is placed **at Annexure**. In view of this, it is informed that during last 3 years and in current year as on 28.02.2026, 405 complaints of overpricing, hoarding, black-marketing and other malpractices have been received in D/o Fertilizers through CP-GRAMS portal which is an online platform to redress grievances related to fertilizers. These complaints were sent to concerned State govts. for necessary action under FCO-1985.

Moreover, State govt. of Assam has informed that no case of high prices and artificial scarcity of fertilizers has been observed in the State.

With respect to details of enforcement activities in Darbhanga district of Bihar, the State govt. has informed that during Kharif 2026 and Rabi 2025-26 seasons the number of inspections, raids and enforcement drives conducted to check illegal movement, hording, black marketing and overpricing of fertilizers includes 530 inspections, 03 FIRs, 15 License cancellation, 11 show-cause notices and 17 license suspensions.

Further, under the Urea Subsidy Scheme, Urea is provided to the farmers at a statutorily notified Maximum Retail Price (MRP). The MRP of 45 kg bag of urea is Rs.242 per bag (exclusive of charges towards neem coating and taxes as applicable). The difference between the delivered cost of Urea at farm gate and net market realization by the urea units is given as subsidy to the urea manufacturer/importer by the Government of India. Accordingly, all farmers are being supplied urea at the subsidized rate.

Besides, the Government has implemented Nutrient Based Subsidy (NBS) Scheme w.e.f. 01.04.2010 for Phosphatic and Potassic (P&K) Fertilizers. Under NBS Scheme, MRP of P&K fertilizers are decontrolled and companies are free to fix MRP as per their business dynamics at a reasonable level which is monitored by the government. The subsidy is provided to manufacturer/imported on notified P&K fertilizers on its PoS sale during the season, depending on their nutrient content to ensure availability of fertilizers to farmers.

Furthermore, for ensuring adequate availability of good quality fertilizers to the farmers, Fertilizer Control Order (FCO)-1985 has laid down fertilizer-wise detailed specifications. Any fertilizer, not meeting the said specifications, cannot be sold in the country for agricultural purpose. Clause 19 of FCO strictly prohibits the sale or manufacture of fertilizers which are not of prescribed standards. Any sale of substandard/fake/adulterated fertilizers is punishable under Essential Commodities Act, 1955. The State Governments are the enforcement agencies and are adequately empowered to enforce the provisions of FCO.

Annexure referred to in reply to parta (a) to (f) of Lok Sabha Unstarred Question No 3534 for answering on 13.03.2026

Action taken by the State Governments to check black marketing, hoarding, quality check, diversion during 01.04.2025 to 06.03.2026

States	No. of Inspections/raids	Black Marketing			Hoarding			Sub Standard Quality			Diversion			Conviction with details*	Total		
		Show cause notice issued	No. of licenses cancelled/suspended	FIR registered	Show cause notice issued	No. of licenses cancelled/suspended	FIR Registered	Show cause notice issued	No. of licenses cancelled/suspended	FIR registered	Show cause notice issued	No. of licenses cancelled/suspended	FIR registered		Show cause notice issued	No. of licenses cancelled/suspended	FIR registered
Andhra Pradesh	23898	80	10	9	207	11	19	380	0	0	19	4	12	NIL	686	25	40
Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Assam	5284	12	6	1	59	0	0	46	1	0	27	0	0	NIL	144	7	1
Bihar	24751	1283	845	122	7	0	0	6	0	0	0	0	0	NIL	1296	845	122
Chhattisgarh	7118	297	13	4	29	1	0	145	5	0	24	0	0	NIL	495	19	4
Dadar & Nagar	0	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Delhi	395	0	0	1	0	0	0	3	0	0	0	3	0	NIL	3	3	1
Goa	619	544	180	6	10	0	0	32	1	0	16	0	0	NIL	602	181	6
Gujarat	17933	56	3	1	25	0	0	146	2	0	19	4	13	NIL	246	9	14
Haryana	5181	68	16	10	25	21	5	51	12	6	14	6	6	NIL	158	55	27
Himachal Pradesh	25	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Jammu & Kashmir	5613	154	46	2	36	3	0	73	2	0	8	0	0	NIL	271	51	2
Jharkhand	759	57	20	11	32	4	0	2	0	0	1	1	0	NIL	92	25	11
Karnataka	9709	368	25	1	243	5	0	258	14	2	96	6	11	NIL	965	50	14
Kerala	1735	0	0	0	0	0	0	53	0	0	4	0	4	NIL	57	0	4
Madhya Pradesh	6207	0	0	93	0	0	0	759	44	4	748	160	15	NIL	1507	204	112
Maharashtra	50288	16	0	16	0	0	0	1906	1404	46	1	73	2	NIL	1923	1477	64
Manipur	3	0	0	0	0	0	0	0	0	0	1	0	0	NIL	1	0	0
Meghalaya	757	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Mizoram	39	4	0	0	0	0	0	0	0	0	4	0	0	NIL	8	0	0
Nagaland	81	14	0	14	0	0	0	101	0	0	2	64	1	NIL	117	64	15
Odisha	8149	4	3	2	0	0	0	55	1	1	2204	112	4	0	2263	116	7
Puducherry	56	0	0	0	0	0	0	0	0	0	0	0	0	NIL	0	0	0
Punjab	6844	37	1	1	20	0	1	330	103	4	5	0	6	NIL	392	104	12
Rajasthan	12004	652	118	48	74	41	34	519	1	2	27	22	27	NIL	1272	182	111
Tamilnadu	22392	14	0	8	6	8	0	33	25	0	112	17	1	NIL	165	50	9
Telangana	145170	7	11	3	4	2	0	139	0	0	4	0	5	NIL	154	13	8
Tripura	865	0	0	0	9	0	0	0	0	0	0	0	0	NIL	9	0	0
Uttar Pradesh	45387	2562	2981	185	164	139	13	171	175	20	88	7	15	3	2985	3302	233
Uttarakhand	585	0	0	0	0	0	0	0	0	0	43	0	0	NIL	43	0	0
West Bengal	58993	0	0	0	0	0	0	306	0	0	0	0	0	NIL	306	0	0
Total	460840	6229	4278	538	950	235	72	5514	0	85	3467	479	122	3	16160	6782	817

